

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH  
103. IA(IBC)(PLAN)/43(MB)2024 IA(I.B.C)/3528(MB)2024 C.P.  
(IB)/715(MB)2021

**IN THE MATTER OF**

Capacite Infraprojects Limited

VS

Siddhi Raj Housing Projects Pvt. Ltd.

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner

IA(I.B.C)/3528(MB)2024: Adv. Harsh Kesharia (PH)

For the RP:

Adv. Amir Arsiwala (PH)

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**ORDER**

**IA(IBC)(PLAN)/43(MB)2024 and IA 3528/2024:-** After arguing for some time, the learned Counsel for the Applicant submits that he shall be satisfied if the RP on oath submits that the Resolution Plan shall not prejudice the interest of the Applicant in any manner.

**Notice of Motion:-** Adv. Amir Arsiwala accepts notice on behalf of the RP and prays for one-weeks' time to do the needful by serving an advance copy of the Application on the counsel opposite. Adjourned to **30.07.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)